

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Service Tax Appeal No. 85523 of 2021

[Arising out of Order-in-Appeal No. AJV/207/RGD APP/2020-21 dated 28.12.2020 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigarh]

M/s Structwel Construction Pvt. Ltd.
Plot Not. 15, Sector-24,
Off Sion Panvel Highway,
Turbhe, Navi Mumbai
400 705.

.....Appellant

VERSUS

Commissioner of CGST & Central
Excise, Belapur
5th Floor, CGO Complex,
10, CBD Belapur,
Navi Mumbai-400 614

.....Respondent

APPEARANCE:

Shri Kevin Shah, Advocate for the Appellant.

Shri Adeeb Pathan, Deputy Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 87451/2023

Date of Hearing: 18.12.2023
Date of Decision: 18.12.2023

PER: DR. SUVENDU KUMAR PATI

Appellant seeks to withdraw the appeal as the issue has been settled in view of transition of their claimed refund amount to the Electronic Credit Ledger, on the basis of the judgment passed by the Hon'ble Supreme Court in *M/s Filco Trader Vs Union of India*.

2. Learned Authorised Representative is present and he took note of the submission. He has no objection to such withdrawal.
3. Appeal is, therefore, dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

Kajal